

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 255/93

Transfer Application No: --

DATE OF DECISION: 27-7-94

Smt. Bhimabai Shankar Pawar

Petitioner

Mr. Ramarajan for Mr. N.C. Saini

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr. Subodh Joshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, V.C.

The Hon'ble Shri

1. To be referred to the Reporter or not ? *M*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *M*

M.S.D
(M.S.DESHPANDE)
VC

M

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 255/93

Smt. Bhimabai Shankar Pawar .. Applicant

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman

Appearances:

1. Mr. Ramarajan
for Mr. N.C. Saini
Counsel for the
Applicant.

2. Mr. Subodh Joshi
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 27-7-94
() Per M.S. Deshpande, V.C. ()

By this application the applicant claims family pension with arrears from 21-3-92. The applicant's husband who was in railway service retired voluntarily on 31-5-1982 and died on 21-3-92 at Nandgaon. The deceased left several heirs including the applicant. According to the applicant her husband by application dated 1-2-92 requested respondent No. 2 to add her name to get family pension together with a nomination for provident fund and other benefits. These were not granted and the applicant has therefore approached the Tribunal for grant of family pension.

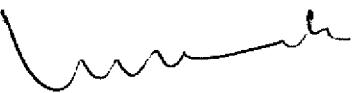
2. The respondents reply is that the applicant had not been residing with her husband for nearly seven years, that a joint photograph of the husband and wife has not been submitted and respondents

(X)

the
are not sure that the applicant is/wife
of the deceased.

3. What is really the crux of the matter is that the formalities to enable the applicant to get the family pension had not ^{been} completed during the life time of the deceased. Unless these formalities are completed it would not be possible for the respondent to process the claim of the applicant. The applicant is therefore directed to submit her claim by making a fresh application to the respondents within one month from today and after such an application is made the respondents should complete the process within two months thereafter. Liberty to the applicant to approach the Tribunal should her request goes against her. O.A. disposed of with this direction.

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(M.S.DESHPANDE)
Vice-Chairman